

(23)

NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH

C.P. No.: App. no. 368, 404/2017

Filed U/s.: 73(4)

Item No (As Per Cause List):

Date :: 14-2-2018

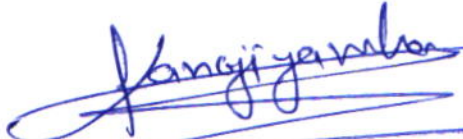
Name & Signature of Counsel for Petitioner:

MR. BHASKAR . P. BHELEKAR 368/2017 V.D. Surze
MR. WALTER SIDNEY SERRAOL 404/2017 Advocate for Petitioner
V.D. Surze
Advocate for
Applicant

In view of the D.D received the Application NO. 368/2017
and Application NO. 404/17.

Name & Signature of Counsel for Respondent:

Adv. Mohan Kamejiza -
[For Respondent]


14/02/2018

Note: Kindly Handover the Attendance Sheet before Hearing.

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 368,404/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 14.02.2018

NAME OF THE PARTIES: Sejal Glass Limited.

SECTION OF THE COMPANIES ACT : 73(4) of 2016.

ORDER

Application No. 368,404/73(4)/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides and the Depositor are present.
2. The Learned Representative of the Applicant states that the Depositor has received the full amount. The D.D. is placed on record.
3. Therefore she is seeking permission to withdraw the Applications.
4. Application Nos. 368 and 404 are disposed of as Withdrawn. To be consigned to the records.

1402.2018

aah

Sd/-

M.K. Shrawat
Member (Judicial)